

ITEM NO.34

COURT NO.7

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 595/2025 in C.A. No. 14604/2024

BIMALENDU PRADHAN

Petitioner(s)

VERSUS

STATE OF ODISHA

Respondent(s)

[ONLY CONMT.PET.(C) No. 877/2025 and MA Diary No. 7071 of 2026 ARE LISTED UNDER THIS ITEM]...[TO BE TAKEN UP AT TOP OF THE BOARD]

WITH

CONMT.PET.(C) No. 877/2025 in C.A. No. 14604/2024 (III-A)

FOR

FOR INTERVENTION APPLICATION ON IA 13767/2026

FOR APPLICATION FOR PERMISSION ON IA 13768/2026

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 13769/2026

FOR EXEMPTION FROM FILING O.T. ON IA 13770/2026

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 92488/2026

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 93584/2026

FOR EXEMPTION FROM FILING O.T. ON IA 93586/2026

FOR EXEMPTION FROM FILING O.T. ON IA 105772/2026

FOR EXEMPTION FROM FILING O.T. ON IA 106812/2026

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 107287/2026

FOR APPLICATION FOR PERMISSION ON IA 107288/2026

FOR INTERVENTION APPLICATION ON IA 107289/2026

FOR EXEMPTION FROM FILING O.T. ON IA 107290/2026

IA No. 107288/2026 - APPLICATION FOR PERMISSION

IA No. 13768/2026 - APPLICATION FOR PERMISSION

IA No. 13769/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 107287/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 13770/2026 - EXEMPTION FROM FILING O.T.

IA No. 106812/2026 - EXEMPTION FROM FILING O.T.

IA No. 105772/2026 - EXEMPTION FROM FILING O.T.

IA No. 93586/2026 - EXEMPTION FROM FILING O.T.

IA No. 107290/2026 - EXEMPTION FROM FILING O.T.

IA No. 107289/2026 - INTERVENTION APPLICATION

IA No. 13767/2026 - INTERVENTION APPLICATION

IA No. 93584/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 92488/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Diary No(s). 7071/2026 (III-A)

IA No. 38684/2026 - EXEMPTION FROM FILING O.T.

IA No. 49582/2026 - EXEMPTION FROM FILING PAPER BOOKS

IA No. 38683/2026 - RECALLING THE COURTS ORDER

Date : 09-04-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Karan Verma, AOR
Mr. Bijender Singh, Adv.
Mr. Ashish Singh, Adv.

Mr. Tushar Jain, AOR
Mr. Pradul Singhal, Adv.
Ms. Kanika Gupta, Adv.

Mr. Mukesh Kumar, Adv.
Mr. Srajan Shankar Kulshrestha, Adv.
Mr. Akash, Adv.
Mr. Anurag Pandey, Adv.
Mr. Amit Kumar, Adv.
Mr. Ashish Pandey, AOR

For Respondent(s) : Ms. Mithu Jain, AOR

Mr. Rajiv Shakhder, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR
Mr. Abhinav Jaganathan, Adv.
Mr. Ashkrit Tiwari, Adv.
Mr. Karan Khetani, Adv.
Ms. Pallavi Baghel, Adv.

Mr. Shaurya Sahay, AOR
Mr. Aman Jaiswal, Adv.
Ms. Sharvi Sharma, Adv.
Mr. Ashish Singh, Adv.

Mr. Krishan Kumar, AOR

Mr. Kanhaiya Singhal, AOR
Mr. Bhavishya Makhija, Adv.
Ms. Vani Singhal, Adv.
Mr. Prasanna, Adv.
Mr. Ajay Kumar, Adv.
Mr. Naval Goel, Adv.

Ms Aishwarya Bhati, ASG
Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.
Ms. Gargie Boss, Adv.
Mr. Sunit Chaudhary, Adv.

Ms. Bhagyashree, Adv.

Mr. Sanjay Hegde, Sr. Adv.

Mr. Amit Dwivedi, AOR.

Mr. Shivank Agarwal, Adv.

Mr. Ankit Tiwari, Adv.

Mr. Ashish Kumar, Adv.

Mr. Sheeshpal Singh, Adv.

Mr. Raghavendra P. Shankar, Sr. Adv.

Mr. Krishnan Kumar, AOR

Mr. Seemant K. Garg, Adv.

Mr. Nitin Pal, Adv.

Mr. S. Nandakumar, Sr. Adv.

Mr. Asad Alvi, Adv.

Ms. Deepika Nandakuimar, AOR

Mr. Amit Yadav, Adv.

Ms. Kanimozhi J., Adv.

UPON hearing the counsel the Court made the following
O R D E R

CONMT.PET.(C) No. 877/2025 in C.A. No. 14604/2024:-

1. In pursuance of our last order dated 6th April, 2026, Mr. Guru Prasad, the Chairman of the UP Awas Evam Vikas Parishad, appeared online and has filed an affidavit reporting compliance of our directions. The affidavit reads thus:-

"I, P. Guruprasad, son of Late Shri Narasimhulu Porala, aged 53 years, presently posted as Chairman, U.P. Awas Evam Vikas Parishad, 104, Mahatma Gandhi Marg, Lucknow, Uttar Pradesh - 226 001, do hereby solemnly affirm and state as under:

1. That the deponent has been arrayed as Respondent No. 10 (hereinafter referred to as "answering respondent") in the captioned petition. The deponent is working on the aforesaid post and has acquainted himself with the facts and circumstances of the case and has perused the record and is, therefore, competent to swear the present affidavit.

2. That the answering respondent is a law-abiding citizen and a government servant and has utmost respect for the Courts of law and as such, he can never consider committing Contempt of Court deliberately and / or willfully. Therefore, at the very outset the answering respondent with all sincerity, humility and without any demur, is tendering his unconditional apology before this Hon'ble Court for any inadvertent breach/violation of the order passed by this Hon'ble Court and the same may kindly be pardoned being not intentional or deliberate disobedience. It is most humbly submitted that the deponent

would never commit any deliberate and / or willful disobedience of the order of the order of this Hon'ble Court.

3. That this Hon'ble Court, vide its order dated 06-04-2026, was pleased to direct that the 44 properties, as identified in the chart placed before this Hon'ble Court, be sealed at the earliest with necessary assistance from the State authorities, including Divisional Commissioner, Meerut Division, Meerut.

4. The Respondent No. 10, vide letter dated 07-04-2026, requested the Divisional Commissioner, Meerut Division, Meerut and the Senior Superintendent of Police, Meerut to provide necessary cooperation for sealing unauthorised properties in compliance with the order dated 06-04-2026 passed by this Hon'ble Court.

5. That pursuant thereto, the 44 properties referred in the order dated 06-04-2026 are sealed by the U.P. Awas Evam Vikas Parishad (hereinafter referred to as "the Housing Board") with the active cooperation and assistance of the district administration to implement the directions passed by this Hon'ble Court in letter and spirit.

It is imperative to mention that adequate police force was deployed by the district administration at all relevant locations to ensure that the sealing process was conducted peacefully and without any untoward incident. List of 44 properties referred in the order dated 06-04-2026 are sealed by the Housing Board is annexed herewith.

6. That the sealing action was carried out in a systematic and coordinated manner, ensuring maintenance of law and order, safety of the general public, and strict adherence to the directions issued by this Hon'ble Court in its order dated 06-04-2026.

7. That the Housing Board shall abide by any directions passed by this Hon'ble Court in the above- mentioned matter.

8. That the facts stated herein above are true to the best of my knowledge and belief. The deponent most humbly tenders once again his unconditional apology before this Hon'ble Court for any breach/ violation of the order passed by this Hon'ble Court and prays for being pardoned by this Hon'ble Court as the said act was neither intentional nor deliberate disobedience."

2. Along with the affidavit, the deponent has once again provided us with the description and details of the 44 properties as indicated in our order dated 6th April 2026. The affidavit also includes photographs of each and every property. The photographs are in two parts. The upper part of the photograph is before sealing, and the later part is after sealing. Mr. Shakhder, the

learned Senior counsel appearing for the Respondent No.10, submitted that the next step in the process will be to demolish all setbacks. He made himself very clear that there is no question of compounding setbacks as the same is not permissible in law.

3. We grant two months' time to demolish all setbacks. At this stage, Mr. Shakdher pointed out that there are some parts of construction which the authorities may be in a position to compound in accordance with the bylaws.

4. We make it clear that before the authorities proceed with the compounding of some portion of the construction, we must know what these bylaws are all about and whether in fact the bylaws do permit compounding or not. We shall take up this issue on the next date of hearing. We want a Status Report in this regard also.

5. We grant permission to the Parishad to first issue notice to all those occupants as regards setbacks and grant them two weeks' time to demolish/remove the setbacks themselves, failing which, the Parishad shall thereafter proceed to take appropriate action at the earliest and also recover costs incurred from the concerned occupants.

6. This litigation is an eye-opener for the State machinery of the State of U.P,. In fact, not just the State of UP, but for all the States. Had the authorities taken appropriate action at an appropriate time, this situation would not have been brought around.

7. We are further informed by Mr. Shakdher that the students studying in different unauthorized schools have been identified and shifted to other schools and in the same manner, the patients who were admitted in different unauthorized Hospitals have also been shifted to other Hospitals.

8. Mr. Raghav Shankar, the learned Senior counsel appearing on behalf of the IDBI Bank brought to our notice that the functioning of the Bank has stopped. However, there are 300 odd lockers and the account holders would like to operate the lockers. As regards this, the Bank wants to shift the entire operation.

9. As regards the aforesaid, the Bank may prefer an appropriate representation addressed to the UP Awas and Vikas Parishad and the Parishad may take an appropriate call in that regard.

10. If any School wants to remove the furniture etc., they may prefer an appropriate representation addressed to the Parishad.

11. Post this matter on 14-7-2026 as Part-heard.

(VISHAL ANAND)
DY. REGISTRAR

(POOJA SHARMA)
COURT MASTER (NSH)